

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2109 of 2020**

Santosh Kumar Sharma Petitioner.
-Versus-
The State of Jharkhand & Anr. Opp. Parties.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. A. K. Chaturvedi, Advocate
For the State : Mr. Vineet Kumar Vashistha, APP

Order No.03

Date: 21.07.2020

This case is taken up through video conferencing.

Issue notice to the opposite party no.2.

At the request of learned counsel for the petitioner, let a personal notice including any electronic mode be served upon the opposite party no.2 and an affidavit to that effect shall be filed before the next date of hearing.

Put up this case under appropriate heading after four weeks.

In the meantime, no coercive step shall be taken against the petitioner in connection with Complaint Case no.4572 of 2018, pending in the court of learned Judicial Magistrate, Ranchi.

(Rajesh Shankar, J.)

Sanjay/